

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 156
(IB)-207(PB)/2019

IN THE MATTER OF:

Sanjay Kumar Pandey & anr.	Applicant/petitioner
v.		
Ansal Hi-tech Township Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the petitioner:

For the Respondent(s):

-
Mr. Rakesh Kumar, Ms. Somya Stuti, Advs.

ORDER

For order see CP No. (IB)-486(PB)/2018.

06.08.2019
Ritu Sharma